

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**BIG FLICKS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Big Flicks Private Limited
2.	Date of incorporation of corporate debtor	27-02-2007
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. <del>— Limited Liability Identification No.</del> of corporate debtor	U92120MH2007PTC168172
5.	Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
6.	Insolvency commencement date in respect of corporate debtor	25-09-2025 (Order Received Date 30-09-2025)
7.	Estimated date of closure of insolvency resolution process	24-03-2026 (180 days from the Order date 25-09-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Ritesh Prakash Adatiya</b>  <b>IBBI Reg. No:</b> IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. <b>Email id:</b> <a href="mailto:ipe@npvca.in">ipe@npvca.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 10 <sup>th</sup> Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 <b>Process Email id:</b> <a href="mailto:cirp.bigflicks@npvinsolvency.in">cirp.bigflicks@npvinsolvency.in</a>
11.	Last date for submission of claims	14-10-2025 (14 days from receipt of the Order dated 30-09-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="mailto:cirp.bigflicks@npvinsolvency.in">cirp.bigflicks@npvinsolvency.in</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI, has ordered the commencement of a corporate insolvency resolution process of the Big Flicks Private Limited on 25-09-2025 (Order Received Date 30-09-2025)

The creditors of Big Flicks Private Limited are hereby called upon to submit their claims with proof on or before 14-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



**IPE- NPV Insolvency Professionals Private Limited**  
**(Formerly Known as Mantrah Insolvency Professionals Private Limited)**  
**Through its Director - Mr. Ritesh Prakash Adatiya**  
**Appointed as Interim Resolution Professional**  
**In the matter of Big Flicks Private Limited**  
**IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021**  
**AFA Validity- 31.12.2025**  
**Email for Correspondence: [cirp.bigflicks@npvinsolvency.in](mailto:cirp.bigflicks@npvinsolvency.in)**

**Date: 30-09-2025**  
**Place: Ahmedabad**

**Sequent Scientific Limited**  
 Proven Ability In Life Sciences  
 L99997S1985PLC196357

Registered Office: 3rd Floor, Srivalli's Corporate, Plot No. 290, SYN 33 34P T0 39, Guttala Begumpet, Jubilee Hills, Hyderabad - 500033, Telangana  
 Tel No.: +91 9391139986 / 22-4111 4777  
 Website: <http://www.sequent.in> | Email Id: [investorrelations@sequent.in](mailto:investorrelations@sequent.in)

**NOTICE**  
**SPECIAL WINDOW FOR RE-LODGMNT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

Notice is hereby given that the Securities and Exchange Board of India ("SEBI") vide its circular No. SEBI/HO/MIRSD/MIRSDPoD/P/CIR/2025/97 dated 2nd July, 2025, has introduced a special window for the re-lodgment of transfer requests for physical shares. In accordance with the provisions of the said circular, investors who had submitted transfer requests for physical shares prior to 1st April, 2019, and whose requests were rejected, returned, or not processed due to deficiencies, are now granted a special window till 6th January, 2026 to re-lodge such requests.

Eligible shareholders who wish to avail the opportunity are requested to submit the requisite documents to KFin Technologies Limited, Registrar and Share Transfer Agent as per the address provided in this notice.

Investors are hereby informed that the securities re-lodged for transfer pursuant to the above circular, shall only be issued in demat form. Shareholders are encouraged to take advantage of this special window introduced in the interest of investors.

**IEPFA CAMPAIGN "SAKSHAM NIVESHAK" - A 100-DAY DRIVE TO FACILITATE DIVIDEND CLAIMS AND KYC UPDATES**

As per the provisions of the Investor Education and Protection Fund (IEPF) Rules, shares on which dividends remain unclaimed for seven consecutive years are liable to be transferred to the IEPF. To avoid such transfer, shareholders are advised to claim their unpaid dividends, if any, at the earliest.

It has been observed that dividends remain unpaid primarily due to non-updating of KYC details. Shareholders are requested to update their KYC as follows.

**For shares held in demat form:** Contact your Depository Participant (DP).  
**For shares held in physical form:** Submit the applicable ISR forms along with supporting documents to the Company's Registrar and Share Transfer Agent.

**Contact Details**  
 KFin Technologies Limited, Registrar and Share Transfer Agent, Unit: Sequent Scientific Ltd., Selenium, Tower B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana - 500 032.  
 In case of any queries, shareholders are requested to raise a service request at [inward\\_ris@kfin.tech](mailto:inward_ris@kfin.tech).

**For Sequent Scientific Limited**  
 Sd/-  
 Yoshita Vora  
 Company Secretary & Compliance Officer  
 Membership No. ACS 22220

**Place: Thane**  
**Date: September 30, 2025**

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"). NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES (AS DEFINED IN THE DRHP) IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS**

**PUBLIC ANNOUNCEMENT**

**Lalbaba Engineering**

**LALBABA ENGINEERING LIMITED**

Our Company was initially formed as "Lalbaba Steel Industries Private Limited" at Kolkata, West Bengal as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated June 26, 2006 issued by the Registrar of Companies West Bengal ("RoC"). The name of our Company was changed to "Lal Baba Seamless Tubes Private Limited" pursuant to a resolution of our Board and Shareholders meeting, both dated January 4, 2007, and a fresh certificate of incorporation consequent upon change of name was issued by the RoC dated January 19, 2007. Subsequently, pursuant to the Composite Scheme of Arrangement, our Company was converted into a public limited company as approved by a resolution of our Board dated December 30, 2024, and a special resolution of our Shareholders dated December 31, 2024 following which the name of our Company was changed to "Lal Baba Seamless Tubes Limited" and the Registrar of Companies, Central Processing Centre issued a fresh certificate of incorporation dated February 11, 2025. Further, the name of our Company was changed to "Lal Baba Engineering Limited" pursuant to a resolution of our Board dated February 12, 2025 and of our Shareholders dated February 25, 2025 and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Central Processing Centre dated March 10, 2025. For further details, see "History and Certain Corporate Matters" on page 243 of the draft red herring prospectus dated September 29, 2025 (the "DRHP" or the "Draft Red Herring Prospectus").

**Registered Office:** Kashberia, Bardhanayghata Debhog, Haldia, East Midnapore, Midnapore - 721 657, West Bengal, India. **Corporate Office:** 1st Floor, 27 Shakespeare Sarani, Kolkata - 700017, West Bengal, India.  
**Contact Person:** Anantha B Chakrabarty, Company Secretary and Compliance Officer. **Telephone:** +91 33 22879256; **E-mail:** [investorrelations@lalbabagroup.com](mailto:investorrelations@lalbabagroup.com); **Website:** [www.lalbabagroup.com](http://www.lalbabagroup.com); **Corporate Identity Number:** U30204WB2006PLC110060

**OUR PROMOTERS: LBIC ENGINEERING PRIVATE LIMITED, KISHAN DHANUKA, AMIT DHANUKA, NIKUNJ DHANUKA AND NISHIT DHANUKA**

**INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF LALBABA ENGINEERING LIMITED ("OUR COMPANY", "THE COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ 10,000.00 MILLION COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 6,300.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 3,700.00 MILLION (THE "OFFER FOR SALE") COMPRISING AN OFFER FOR SALE UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 1,250.00 MILLION BY LBIC ENGINEERING PRIVATE LIMITED, UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 950.00 MILLION BY KISHAN DHANUKA, UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 150.00 MILLION BY AMIT DHANUKA, UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 300.00 MILLION BY NIKUNJ DHANUKA, UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 300.00 MILLION BY NISHIT DHANUKA (COLLECTIVELY REFERRED TO AS THE "PROMOTER SELLING SHAREHOLDERS") AND UP TO [•] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹ 750.00 MILLION BY KISHAN DHANUKA & SONS HUF (THE "PROMOTER GROUP SELLING SHAREHOLDER"), AND TOGETHER WITH PROMOTER SELLING SHAREHOLDERS, REFERRED TO AS THE "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE" TOGETHER WITH THE FRESH ISSUE, THE "OFFER").**

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES, AGGREGATING UP TO ₹ 1,260.00 MILLION, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER BEING IN COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

THE FACE VALUE OF EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [•] EDITION OF [•] (A WIDELY CIRCULATED BENGALI DAILY NEWSPAPER, BENGALI BEING THE REGIONAL LANGUAGE OF WEST BENGAL WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion, "QIB Portion", provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, (a) not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders (out of which one third shall be reserved for Bidders with Bids exceeding ₹ 0.20 million and up to ₹ 1.00 million and two-thirds shall be reserved for Bidders with Bids exceeding ₹ 1.00 million) and (b) not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders, other than Anchor Investors, are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (defined hereinafter), which will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or the Sponsor Bank(s), as the case may be, to the extent of their respective Bid Amounts. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see the section titled "Offer Procedure" on page 450 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offer of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 29, 2025 with SEBI and the Stock Exchanges on September 30, 2025.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with Securities and Exchange Board of India ("SEBI") shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations. The DRHP has been filed by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), on the websites of the Stock Exchanges i.e., BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com) where the equity shares are proposed to be listed, the websites of the BRLMs, i.e. IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at [www.iiflcap.com](http://www.iiflcap.com), Motilal Oswal Investment Advisors Limited at [www.motilaloswalgroup.com](http://www.motilaloswalgroup.com) and Nuvama Wealth Management Limited at [www.nuvama.com](http://www.nuvama.com) and the website of our Company at [www.lalbabagroup.com](http://www.lalbabagroup.com). Our Company hereby invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The members of public are requested to send a copy of their comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below. All comments must be received by SEBI and/or our Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company at their respective addresses mentioned herein below in relation to the Offer on or before 5:00 p.m. on the 21st day from the date of publication of this public announcement in accordance with Regulation 26(2) of SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 38 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the DRHP.

The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on the main board of the Stock Exchanges.

For details of the main objects of our Company as contained in its memorandum of association, see "History and Certain Corporate Matters" on page 243 of the DRHP.

The liability of the members of the Company is limited. For details of the share capital, capital structure of our Company and the names of the signatories to the memorandum of association and the number of shares subscribed by them see "Capital Structure" on page 98 of the DRHP.

**Bank of Baroda, Charkop Branch:** 93/A Jaydev House, Govt Industrial Estate Charkop Kandivali West, Mumbai - 400067 Phone: 022-68321258, 022-68321259 E-mail: [charko@bankofbaroda.com](mailto:charko@bankofbaroda.com)

**POSSESSION NOTICE (For Immovable Property/ies)**

Whereas the undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 29-05-2025 calling upon the Borrower MR. CHETAN KAMLESH PANDYA AND MRS. VANYA PANDYA to repay the amount mentioned in the notice being Rs. 1,23,27,242.85/- (Rupees One Crore Twenty Three Lacs Twenty Seven Thousand Two Hundred Forty Two and Eighty Five Paise Only) and interest thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this 25th day of September of the year 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount of Rs 1,23,27,242.85/- (Rupees One Crore Twenty-Three Lacs Twenty-Seven Thousand Two Hundred Forty-Two and Eighty-Five Paise Only) and interest thereon and applicable charges.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY 1**  
 Flat No. 702 On the 7th Floor of the "B" Type Building No. 72 of the Society Known as "Shami Vasant Vihar Cooperative Housing Society Limited" in Survey Number Survey No. 166, Hissa No. 2 (Part), Survey No. 169, Hissa No. 1 (Part) Survey No. 170, Hissa No. 13 (Part) and 7 (Part), Survey No. 171 Hissa No. 1 (Part), Hissa No. 3 (Part), Hissa No. 4 (Part), Survey No. 172 Hissa No. 2+2 (Part), Hissa No. 3 (Full), Hissa No. 4 (Full) (Survey No. 173 Hissa No. 3 (Part), Survey No. 283 B Hissa (Part), Survey No. 283 K Hissa No. 4 + 5 (Full), Survey No. 284 Hissa (Part), Survey No. 285 Hissa No. (Part), Survey No. 286, Hissa No. 1 (Part), Hissa No. 2 (Part), Hissa No.3 (Part), Hissa No. 4 (Part), Hissa No.5 (Full), Hissa No.6 (Full), Hissa No.7 (Full), Survey No. 287 Hissa (Full), Survey No. 304 Hissa No. 2 (Part), Hissa No. 6 (Part), Hissa No.7 (Part), Hissa No.8 (Full), Survey No.305 Hissa (Part), Survey No.306 Hissa No. 1(Part), Hissa No.3 (Full), Hissa No. 4 (Full), Hissa No. 5 (Full), Hissa No. 6 (Full), Hissa No. 7 (Full), Hissa No. 8 (Part), Hissa No. 10 (Full), Hissa No. 11 (Part), situated at Vasant Vihar, Pokhran Road No. 2, Thane West 400610.

**DESCRIPTION OF THE IMMOVABLE PROPERTY 2**  
 Flat No. 503, 5th Floor, B-Wing, Baronet and Society known as Baronet Building No. 11 CHSL, Lokhandwala Township, Akurli Road, Kandivali East, CTS No. 171, 176 (PT), 180(PT), 198(P T), 199(PT) in Plot C Sector 11 of Akurli Village, Borivali Taluk, Mumbai 400101.

Sd/-  
 Chief Manager  
 Authorised Officer

Date: 25-09-2025  
 Place: Mumbai

**BOOK RUNNING LEAD MANAGERS**

 <b>IIFL CAPITAL</b> <b>IIFL Capital Services Limited</b> <i>(formerly known as IIFL Securities Limited)</i> 24th Floor, One Loda Place, Senapati Bapat Marg, Lower Parel (West), Mumbai-400 013, Maharashtra, India <b>Telephone:</b> +91 22 4646 4728 <b>Email:</b> <a href="mailto:lalbabaengineering ipo@iiflcap.com">lalbabaengineering ipo@iiflcap.com</a> <b>Investor grievance email:</b> <a href="mailto:nciagredressal@motilaloswal.com">nciagredressal@motilaloswal.com</a> <b>Website:</b> <a href="http://www.iiflcapital.com">www.iiflcapital.com</a> <b>Contact person:</b> Yogesh Malpani/Dhruv Bhavsar <b>SEBI registration number:</b> INM000010940	 <b>Motilal Oswal Investment Advisors Limited</b> Motilal Oswal Tower, Rahimtullah, Sayani Road, Opposite Parel ST Depot, Prabhadevi Mumbai -400 025, Maharashtra, India <b>Telephone:</b> +91 22 7193 4380 <b>Email:</b> <a href="mailto:lalbaba ipo@motilaloswal.com">lalbaba ipo@motilaloswal.com</a> <b>Investor grievance email:</b> <a href="mailto:nciagredressal@motilaloswal.com">nciagredressal@motilaloswal.com</a> <b>Website:</b> <a href="http://www.motilaloswalgroup.com">www.motilaloswalgroup.com</a> <b>Contact person:</b> Sankita Ajinkya/Shashank Pisat <b>SEBI registration number:</b> INM000011005	 <b>Nuvama Wealth Management Limited</b> 801-804, Wing A, Building No 3 Inspire BKC, G Block Bandra Kurla Complex, Bandra East Mumbai - 400 051 Maharashtra, India <b>Telephone:</b> +91 22 4009 4400 <b>E-mail:</b> <a href="mailto:lalbaba ipo@nuvama.com">lalbaba ipo@nuvama.com</a> <b>Investor Grievance ID:</b> <a href="mailto:customerservice.mb@nuvama.com">customerservice.mb@nuvama.com</a> <b>Website:</b> <a href="http://www.nuvama.com">www.nuvama.com</a> <b>Contact person:</b> Pari Vaya <b>SEBI Registration No.:</b> INM000013004	 <b>MUFG Intime India Private Limited</b> <i>(formerly Link Intime India Private Limited)</i> C-101, 1st Floor, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400 083, Maharashtra, India <b>Telephone:</b> +91 8108114949 <b>E-mail:</b> <a href="mailto:lalbabaengineering ipo@in.mpm.com">lalbabaengineering ipo@in.mpm.com</a> <b>Investor Grievance E-mail:</b> <a href="mailto:lalbabaengineering ipo@in.mpm.com">lalbabaengineering ipo@in.mpm.com</a> <b>Website:</b> <a href="http://www.nuvama.com">www.nuvama.com</a> <b>Contact Person:</b> Shanti Gopalkrishnan <b>SEBI Registration Number:</b> INR000004058
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**COMPANY SECRETARY AND COMPLIANCE OFFICER**  
 Anantha B Chakrabarty,  
 LALBABA ENGINEERING LIMITED  
 Kashberia, Bardhanayghata Debhog, Haldia, East Midnapore, Midnapore - 721 657, West Bengal, India; **Telephone:** +91 33 22879256; **E-mail:** [investorrelations@lalbabagroup.com](mailto:investorrelations@lalbabagroup.com); **Website:** [www.lalbabagroup.com](http://www.lalbabagroup.com)

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

**Place:** Kolkata, West Bengal  
**Date:** September 30, 2025

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BIG FLICKS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Big Flicks Private Limited
2. Date of incorporation of corporate debtor	27-02-2007
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92120MH2007PTC168172
5. Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 91/94, Prabhath Colony, Santacruz (East), Mumbai, Maharashtra - 400055
6. Insolvency commencement date in respect of corporate debtor	25-09-2025 (Order Received Date 30-09-2025)
7. Estimated date of closure of insolvency resolution process	24-03-2026 (180 days from the Order date 25-09-2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Ritesh Prakash Adatiya IIBBI Reg. No: IBB/IFE-0040/IFA-2/2022-23/50021
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> H.35, 1st Floor, Jangrua Extension, Jangrua, South Delhi, New Delhi - 110014. <b>Email id:</b> <a href="mailto:ipr@npv.in">ipr@npv.in</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 10th Floor, 1003, Zion ZL, Near Avalon Hotel, Sindhu Bhawan Road, Thaltej, Ahmedabad - 380054 <b>Process Email id:</b> <a href="mailto:corp.bigflicks@npvinsolvency.in">corp.bigflicks@npvinsolvency.in</a>
11. Last date for submission of claims	14-10-2025 (14 days from receipt of the Order dated 30-09-2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21 ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.iibbi.gov.in">www.iibbi.gov.in</a> (b) <a href="mailto:corp.bigflicks@npvinsolvency.in">corp.bigflicks@npvinsolvency.in</a> (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI, has ordered the commencement of a corporate insolvency resolution process of the Big Flicks Private Limited on 25-09-2025 (Order Received Date 30-09-2025). The creditors of Big Flicks Private Limited are hereby called upon to submit their claims with proof on or before 14-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

**IPE-NPV Insolvency Professionals Private Limited**  
 (Formerly Known as Mantrah Insolvency Professionals Private Limited)  
 Through its Director - Mr. Ritesh Prakash Adatiya  
 Appointed as Interim Resolution Professional  
 In the matter of Big Flicks Private Limited  
 IIBBI Reg. No: IBB/IFE-0040/IFA-2/2022-23/50021  
**Date:** 30-09-2025 **AFA Validity:** 31.12.2025  
**Place:** Ahmedabad **Email for Correspondence:** [corp.bigflicks@npvinsolvency.in](mailto:corp.bigflicks@npvinsolvency.in)

**ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ** Punjab National Bank

**Branch Office:** CHEMBUR, Shree Sanatan Dharam School Building R C Road Chembur Colony Chembur. 400074  
**Telephone No. 25532327, Email Id: [bo05512@pnb.co.in](mailto:bo05512@pnb.co.in)**

**PUBLIC NOTICE**

Notice is hereby given to the following customers of Punjab National Bank for payment of locker rent arrears. As per Bank's guidelines, if the locker rent is not paid for more than three years, the Bank is empowered to break open the locker. The expenses incurred thereby, along with arrears of rent and other costs, will be recovered out of the sale of the contents found therein.

All the customers listed below are therefore advised to pay the locker rent on or before 03.01.2026 (90 days from the date of publication) to avoid break open of the locker. In case the payments are not made, the Bank will proceed to break open the locker on or after 03.01.2026 (90 days from the date of publication) without any further notice.

Sr. No.	Locker No.	Locker Holder Name	Branch	Branch Address	Rent Due Date
1	AB00138	VAISHALI PILLAI	CHEMBUR (055120)	Punjab National Bank, Sanatan Dharam School building, Mumbai-400074	14/01/2022
2	AB00103	SHOBHA CHUGH	CHEMBUR (055120)	Punjab National Bank, Sanatan Dharam School building, Mumbai-400074	01/01/2022
3	AC00203	SUNIL N THAKUR	CHEMBUR (055120)	Punjab National Bank, Sanatan Dharam School building, Mumbai-400074	01/01/2021

**Place:** Mumbai  
**Date:** 30.09.2025

Sd/-  
 Authorised Officer  
 Punjab National Bank (055120)

**Bank of Baroda, Charkop Branch:** 93/A Jaydev House, Govt Industrial Estate Charkop Kandivali West, Mumbai - 400067 Phone: 022-68321258, 022-68321259 E-mail: [charko@bankofbaroda.com](mailto:charko@bankofbaroda.com)

**POSSESSION NOTICE (For Immovable Property/ies)**

Whereas the undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 28-02-2025 calling upon the Borrower MR. DATTAATRAY MAHADEV ROKADE / MRS ROHINI ROKADE to repay the amount mentioned in the notice being Rs. 37,61,423.68/- (Rupees Thirty Seven Lacs Sixty One Thousand Four Hundred and Twenty Three Sixty Eight Paise Only) and interest thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this 25th day of September of the year 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount of Rs. 37,61,423.68/- (Rupees Thirty Seven Lacs Sixty One Thousand Four Hundred and Twenty Three Sixty Eight Paise Only) and interest thereon and applicable charges.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All that part and parcel of the property consisting of FLAT No. C 104 ADVENT NEE RESIDENCY BHD PURNA PRADNYA HIGH SCHOOL BHARUCH ROAD DAHISAR-E MUMBAI - 400068 Bounded: On the North by: Flat No. 103/ 101 On the South by: Compound Wall On the East by: Open to Air On the West by: Flat No. 101/ Staircase.

**Date:** 25-09-2025  
**Place:** Mumbai

Sd/-  
 Chief Manager  
 Authorised Officer

**SHEVGAON MUNICIPAL COUNCIL SHEVGAON**  
 DIST. AHILYANAGAR

Email Id-Coshevgaon@gmail.com Contact No. (02429)221241

**E-TENDER NOTICE-2025-26**

Shevgaon Municipal Council, Shevgaon Dist. Ahilyanagar invites e-tender for work of "To do daily collection and transportation of municipal solid waste within Shevgaon Municipal Council limit as per Municipal solid waste management and handling rule 2016". Please visit <http://mahaetenders.gov.in> for detailed information. Detailed schedule of tender available till 08/10/2025. Further additional intimation will be conveyed only through web portal.

Sd/- Chief Officer  
 Municipal Council, Shevgaon

**"IMPORTANT"**

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# राष्ट्रविचारांचे संजीवन - रा.स्व.संघ

विश्वातील सर्वात मोठी स्वयंसेवी संघटना म्हणून राष्ट्रीय स्वयंसेवक संघाचा उल्लेख होतो. १९२५ च्या विजयादशमीला अधिकृतपणे या संस्थेची स्थापना झाली. परंतु त्यावेळी राष्ट्रीय स्वयंसेवक संघ हे नाव निश्चित झाले नव्हते. संघाची पहिली अधिकृत शाखा ही १८ फेब्रुवारी १९२६ ला नागपूरमध्ये लागली. डॉ. केशव बळीराम हेडगेवार यांच्याकडे असलेल्या प्रखर दूरदृष्टीतून संघरूपी वटवृक्षाचे बीजारोपण झाले. शंभर वर्षांचा संघाचा इतिहास हा खूप रोमांचक किंबहुना रोमहर्षक आहे. केवळ पाच-दहा लोकांना एकत्र घेऊन हिंदू समाजाला संघटित करण्याची मूळ कल्पना त्यांनी मांडली. भारतावर असंख्य आक्रमण झाली आणि पुन्हा आता इंग्रजांचे जोखड झुगारायचे असले तर या भूमीत असलेला मूळ हिंदू समाज संघटित झाला पाहिजे. जो जातीपातीमध्ये आणि वेगवेगळ्या संप्रदायांमध्ये विभागला गेला आहे. तो जोपर्यंत संघटित होत नाही तोपर्यंत शत्रूला या देशाची खरी ताकद लक्षात येणार नाही. हा या संघटना स्थापनेमागचा मूलभूत विचार होता. हे एवढे मोठे आव्हान पेलण्यासाठी जीवन समर्पित करणाऱ्या कार्यकर्त्यांचीच आवश्यकता लागेल. संघाचं उद्दिष्ट हे हिंदू समाजाला संघटित करण्याबरोबरच या देशाला परम वैभवाप्रत घेऊन जाण्याचं आहे. म्हणूनच ती निरंतर चालणारी प्रक्रिया होती. गेल्या शंभर वर्षांत आपलं आयुष्य समर्पित करणारे हजारो प्रचारक संघाला लाभले. जिथे जिथे देशाला विभाजित करण्याचा खेळ खेळला गेला त्या त्या ठिकाणी संघाने धाव घेतली. आज संघाचे काम देशाच्या सर्व भागांमध्ये पोहोचले आहे. ज्या परिसरात कोणतीही अनुकूल परिस्थिती नव्हती अशा नागालँड मिझोरामपासून ते काश्मीर- केरळपर्यंत या पूर्णवेळ प्रचारकांच्या समर्पित कार्याने त्या त्या ठिकाणी संघकार्य मजबूत केले. आता तर संघ जगभर पसरला आहे. विदेशातल्या हिंदूंना एकत्रित करून त्यांच्यातला राष्ट्रसंस्कार तेवढे ठेवण्याचे काम सुरू आहे. संघस्थापना ते आजचे शताब्दी वर्ष यांच्या विविध टप्प्यांवरचा संघाचा प्रवास म्हणजेच इतिहास पुस्तकांमधून, प्रकाशनांमधून उपलब्ध आहे. परंतु संघ कार्याची प्रासंगिकता महत्त्वाची ठरली आणि सर्वांचे लक्ष वेधून घेत राहिली.

**संघशाखेचे यशस्वी प्रारूप**

गेल्या शंभर वर्षांमध्ये समाजाच्या सर्व स्तरांपर्यंत पोहोचलेला संघ आणि संघाला अभिप्रेत असलेले उद्दिष्ट दृष्टीपथात येऊ लागले आहे. या देशाची प्राचीन संस्कृती त्या संस्कृतीने दिलेला विश्वबंधुत्वाचा विचार, राष्ट्रजागरणासाठी धर्म हाच मूलाधार आणि बदलत्या काळाबरोबर तितकाच नवा विचार देण्याचे काम संघाने केले. यासंदर्भात संघाने निवडलेले संघशाखेचे माध्यम हे इतके अभूतपूर्व आणि प्रभावी ठरले की, ज्यामधून व्यक्तीच्या मनामध्ये आपण या राष्ट्राचे एक घटक आहोत. आपल्याला स्वतंत्र अस्तित्व नाही किंवा राष्ट्र हे संपूर्ण शरीर आहे आणि आपण त्याचा एक अवयव आहोत. हा संस्कार दृढ करण्याचे काम संघ शाखांमधून झाले. ही गोष्ट केवळ भाषणांनी किंवा घोषणाबाजीने होणार नाही. तर लोकांना त्यासाठी रोज काही काळ एका विशिष्ट वातावरणात एकत्र आणण्याची गरज होती.

संघ शाखेवर रोज एकत्र येण्याचा हा संस्कार एकूणच समाजाला नवा विचार देणारा आधार ठरला. संघाचे द्वितीय सरसंघचालक गोळवलकर गुरुजींचा यासंदर्भातला दृष्टीकोन अतिशय महत्त्वपूर्ण ठरतो. त्यांनी असे म्हटले होते की, आजच्या या संघशाखा भविष्यकाळातील सामाजिक, आर्थिक रचनेची पायाभरणी करतील आणि आज त्याची वास्तवता प्रत्ययाला येते आहे. आदर्श सामाजिक रचनाच निर्माण करायची असेल तर यासाठी आवश्यक असलेले मन निर्माण करावे लागेल. ज्यामध्ये व्यक्तीच्या संपूर्ण विकासाबरोबरच समाजाविषयीची धारणा करण्याची दृष्टी आणि राष्ट्राला एकसंध ठेवण्याचे आश्वासन असेल. आज या तीनही स्तरावर संघ शाखेचे प्रारूप यशस्वी ठरले. म्हणूनच एकाच विचाराने तयार झालेले संघस्वयंसेवकांचे मन सर्वाथिने राष्ट्र आराधन करण्यासाठी उपयुक्त ठरले. श्री गुरुजींसारखे उच्च विद्याविभूषित आणि समर्पित नेतृत्व संघाला लाभले. शंभर वर्षांच्या काळात सर्वाधिक काळ सरसंघचालक राहिलेले किंबहुना संघ स्थापनेनंतरची संघाची एक परिपक्व मुस तयार करण्याचे काम गुरुजींच्या नेतृत्वात झाले. त्यानंतरच्या सरसंघचालकांमध्ये बाळासाहेब देवस ते सूर्यशर्माजी, राजेंद्रसिंह आणि आताचे मोहनजी भागवत या सर्वांचे त्या त्या काळानुसार मोठे योगदान राहिले आहे.

**सिंहावलोकनाची आवश्यकता**

आज संघ शंभर वर्षांचा होत असताना तितक्याच मोठ्या सिंहावलोकनाची आवश्यकता आहे. अगदी संघात आपली हयात घालवलेल्यांनासुद्धा संघ पूर्णपणे समजला आहे असे होत नाही आणि मग मला उमगलेला संघ, मला समजलेला संघ किंवा मग संघाच्या इतिहासाची पुन्हा उजळणी करून तो जाणून घेण्याचा प्रयत्न होतो. परंतु ज्याला संघशाखा कळली त्याला राष्ट्रीय स्वयंसेवक संघ काय आहे हे समजायला वेळ लागत नाही. संघ राजकारण करीत नाही. म्हणजे तो प्रत्यक्ष निवडणुका लढवत नाही ही वस्तुस्थिती आहे. परंतु या देशातले राजकारण भरकटणार नाही यासाठी त्याचे प्रयत्न सुरू असतात. याच दृष्टीकोनातून काही स्वयंसेवकांच्या माध्यमातून जनसंघाची स्थापना आणि त्यातून आज सत्तेवर आलेला भारतीय जनता पक्ष आपल्याला पाहता येतो. या शताब्दी वर्षांत अनेक वर्षांचे रामजन्मभूमीचे स्वप्न साकार होणे ही मोठी फलश्रुती तर आहेच, परंतु त्याहीपेक्षा देश एकात्म ठेवण्यासाठी हा वटवृक्ष चिरंजीव राहणे खूप मोलाचे ठरते. अजूनही देश विभाजित करणाचे डाव फार मोठ्या प्रमाणावर खेळले जात असतात. आंतरराष्ट्रीय स्तरावर देश विभाजनाची कारस्थाने रचली जातात. म्हणजेच आज संघ विचारांचे अनुकूल वातावरण आहे. परंतु परिस्थिती पूर्ण अनुकूल झालेली नाही हे नाकारून चालणार नाही. सत्ता आज आहे, उद्या नाही. अशा परिस्थितीत संघशाखांचा विस्तार हाच संघाच्या पुढच्या शंभर वर्षांचाही मूलाधार ठरतो. संघाचा उपयोग करून घेण्याचा प्रयत्नही होत असतो. अशांच्या बाबतीत संघनेतृत्वाने जागरूक राहण्याची आवश्यकता आहे. संघशाखांची सारांश एवढाच आहे की, संघ म्हणजे राष्ट्रविचारांचे संजीवन आहे.

**सुविचार** खंडाला, रत्नागिरी. मोबा. ९४२२४२०६९९

हल्ली नात्यांचे गणित बँक खात्यासारखे झाले आहे. ज्या खात्यातून फायदा होतो तीच खाती चालू ठेवली जातात.

**पं चां रा** बुधवार, 9 ऑक्टोबर २०२५ शक १९४७ विशाखासुनामसंस्तार

**आश्विन शुक्ल नवमी**  
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:- जन्मराशी :-  
००-०१ ते १४-२६ धनु  
१४-२७ ते २४-०० मकर

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मुद्रक, प्रकाशक **सा. जयश्री साकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दंगट मीडिया प्रा. लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टाँटीमी इंडस्ट्रियल एरिया, विण्णू नगर, दिवा. नवी मुंबई-४००७०८. २) एलिअट ऑफसेट प्रिंटर्स प्रा. लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रियल एरिया, शिरोली गाव, ता.हातकमंगले, जिल्हा कोल्हापूर - ४१९१२२ येथे छापून घेतले व नवाकाळ विन्डिंग, १३ नवाकाळ पथ, खाडीनगर रोड, निगांव, मुंबई-४००००४ येथे प्रसिद्ध केले.

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**स्वयंपाकघरातील टीप**

गोडाचा शिरा करतांना रवा अर्धा भाजून झाल्यावर त्यात एक चमचा बेसन टाका. त्यानंतर पुन्हा तुप सुटपर्यंत भाजा. एक चमचा बेसनाने शिंयाला एक वेगळीच चव येईल व तो मऊ मुलायम होईल. बेसन उपलब्ध नसल्यास त्यात एक चमचा कणिकही टाकता येईल.

**जाहीर सूचना**

जनतेला सूचना देण्यात येत आहे की, माझे अशिल श्री. राजेश चिमणलाल शाह हे कोरुतुम धाम को-ऑपरेटिव्ह होमिंग सोसायटी लिमिटेडमधील फ्लॉट क्र. २ चे मालक असल्याचा दावा करतात (सदर फ्लॉट जे संघाची इस्टेट, गाईड लेन, घाटकोपर (पश्चिम), मुंबई-४०००८६ येथे स्थित आहे, जो त्यांनी श्री. महावीर अण्णासाहेब राजमाने यांच्याकडून खरेदी केला आहे, ज्यांनी मूळ वाटपपत्राची श्री. महेश ज्ञानोबा ज्ञानेश यांच्याकडून सदर फ्लॉट खरेदी केला होता. माझ्या अशिलांचा असा दावा आहे की श्री. महेश ज्ञानोबा ज्ञानेश यांनी श्री. महावीर अण्णासाहेब राजमाने यांना दिलेल्या फ्लॉटच्या विक्रीबाबतचा मूळ करार त्यांनी हरवला/महाळ केला आहे आणि सर्वोत्तम प्रयत्न करूही तो सापडत नाही. जनतेला वरील तथ्यांवरून माहिती देण्यात येत आहे आणि त्यांना आवश्यक ठरेल तर आरे की, जर काही असेल तर, सदर फ्लॉटच्या संदर्भात दावा, जर असेल तर, वर उद्धृत केलेल्या मूळ कराराचा आधार किंवा विक्री, हस्तान्तरण, वारसाहक्क, महागणवत, धारणाधिकार, शुल्क किंवा इतर कोणत्याही प्रकारचे, या सूचनेच्या तारखेपासून १४ दिवसांच्या आत खालील पत्त्यावर आयोत्याधरीकर्यांकडे दाखल करावा, अन्यथा असे गृहीत धरले जाईल की सदर फ्लॉटच्या संदर्भात कोणत्याही स्वरूपाचा तुनीय दावा दावा नाही आणि जर कोणताही दावा असेल तर तो मान्य/त्याग करण्यात आला आहे. मुंबई दिनांक: ०९.१०.२०२५

**उर्जा कार्यक्षमता ब्यूरो** (बीज मंत्रालय, भारत सरकार अंतर्गत वैधानिक मंडळ) ४था मजला, सेवा भवन, आर. के. पुरम, नवी दिल्ली - ११००६६ वेबसाईट: [www.beeindia.gov.in](http://www.beeindia.gov.in), फोन: ०११-२६१६६६७०

**सल्लागार (विधी) च्या पदाकरिता रिक्त जागांचे परिपत्रक**

उर्जा कार्यक्षमता ब्यूरो, नवी दिल्ली मध्ये सल्लागार (विधी)च्या एक (१) पदाकरिता कंत्राटी तत्त्वावर नियुक्तीकरिता रिक्त पदाची जाहिरात प्रसिद्धीच्या दिनांकास ज्यांचे वय ४५ वर्षांपेक्षा जास्त नाही अशा भारतीय नागरिक आणि पात्र उमेदवारांकडून मागविण्यात येत आहेत. रिक्त जागेकरिता नियुक्ती पूर्णतः तात्पुरती असेल आणि अर्जदार नियमित नियुक्तीकरिता पात्र नसेल.

२. शैक्षणिक पात्रता, वय, अनुभव, कामाच्या आवश्यकता आणि अर्जाचा नमुना इ.संबंधी तपशिलाकरिता कृपया [www.beeindia.gov.in](http://www.beeindia.gov.in) वर तसेच द्यावी.

३. पात्र उमेदवार, जे नामांकित विधी संस्थांमध्ये काम करीत आहेत ते अर्ज करू शकतात. इच्छुक अर्जदारांनी त्यांचे अर्ज एम्प्लॉयमेंट न्यूजमध्ये सदर जाहिरात प्रसिद्ध झाल्यापासून ३० दिवसांच्या आत विहीत नमुन्यामध्ये अंतिम दिनांकास किंवा त्यापूर्वी सादर करावे. अर्ज विहीत नमुन्यामध्ये, शैक्षणिक पात्रता, अनुभव प्रमाणपत्राच्या स्व-साक्षात्कृत प्रती आणि पासपोर्ट आकाराचे छायाचित्रासह **सचिव, उर्जा कार्यक्षमता ब्यूरो, ४था मजला, सेवा भवन, आर. के. पुरम, नवी दिल्ली - ११००६६** येथे सादर करणे आवश्यक आहे. (सचिव)

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**एसी @ २४ आधीपेक्षा जास्त बचत कार्या**

**सही / (बट्टी बॉन हनेजा)**  
श्री.राजेश चिमणलाल शाह यांच्या कार्यावळी वर युनिट क्र. १, तळमजला, कृष्ण कुंज, गांधी नगर, श्यामनोहा हॉस्पिटलच्या मागे, एल.बी.एस. मार्ग, घाटकोपर (पश्चिम), मुंबई-४०००८६. मोबाईल: ९९६०३३०३२



# आज ऑस्ट्रेलिया-न्यूझीलंड यांच्यात सामना

## आंतरराष्ट्रीय प्रतिस्पर्ध्यांमध्ये लढत रंगणार

इंदुर

भारतात कालपासून सुरू झालेल्या एकदिवसीय महिला विश्वचषक स्पर्धेत आज ऑस्ट्रेलियाच्या सामना न्यूझीलंडबरोबर होणार आहे. ऑस्ट्रेलिया संघाचे पारडे या स्पर्धेत जड समजले जात असून, ते आपला पहिलाच सामना जिंकून आपल्या घोडदौडीला सुरुवात करण्याची शक्यता आहे. या स्पर्धेत भारतीय महिला खेळाडूही आपली प्रतिष्ठा पणाला लावतील. ऑस्ट्रेलियन संघाने भारतीय खेळपट्ट्यांचा विचार करून आपल्या संघात दोन-तीन फिरकी गोलंदाज खेळवणार असून, त्यांची जलदगती

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गोलंदाजीही प्रभावी आहे. त्यांनीही आपला भर मध्यमगती व फिरकी गोलंदाजीवर ठेवला आहे. न्यूझीलंडची कर्णधार सोफिया डेव्हिने हिच्यासह त्यांची फलंदाजीही चांगली असली तरी ऑस्ट्रेलियन मान्यापुढे ते कितपत टिकाव धरतील हे उद्या समजून येईल. हा सामना उद्या दुपारी तीन वाजता सुरू होईल.

# विश्वचषक नेमबाजी स्पर्धेत भारतीय खेळाडूंना पाच पदके

नवी दिल्ली

आयएसएएमए सपोर्ट इंटर्नॅशनल शुटींग स्पर्धेत फेडरेशन आयोजित कनिष्ठ नेमबाजी स्पर्धेत भारतीय खेळाडूंनी आज एकूण ५ पदके पटकावली. दोन सुवर्ण, एक रौप्य व दोन कांस्य अशी पदके पटकावली.

भारतीय खेळाडू ओजस्वी ठाकूरने आज १० मीटर नेमबाजीत सुवर्ण पदक, हृद्या श्री कौंडूर हिने रौप्य तर शांभवी क्षीरसागरने कांस्य पदक पटकावले. ओजस्वीने एकूण २५२.७ गुण पटकावत हे सुवर्णपदक जिंकले. रौप्य पदक विजेती हृद्या श्रीने २५०.२ गुणांसह रौप्य पदक पटकावले.

तर शांभवीने २२९.४ गुणांसह कांस्य पदक पटकावले. या स्पर्धेत क्रोएशियाच्या अनामारिजा तुर्क हिने अंतिम फेरीत पुनरागमन करत चौथे स्थान मिळवले. पुरुषांच्या १० मीटर एअर रायफलमध्ये हिमांशूने २५०.९ गुण पटकावत सुवर्णपदक जिंकले. या स्पर्धेतील रौप्य पदक दमित्री पिमेनोवने २४९.९ गुणांसह जिंकले तर भारतीय खेळाडू अभिनव सावने याने कांस्य पदक पटकावले. या स्पर्धेच्या सर्वच प्रकारांमध्ये भारतीय खेळाडूंनी चांगली कामगिरी केली आहे. त्यामुळे आणखी पदकांची अपेक्षा आहे. ५० मीटर एअर रायफलमध्येही भारतीय खेळाडू पदक मिळविण्याची अपेक्षा आहे.

पी.जे. क्र. FCJCR7/314/2025 दिनांक: २२.०९.२०२५ एव्हि. २४

सूचना  
वांदे येथील कुटुंब न्यायालय क्र. ७ मुंबई मध्ये  
साचिका क्र. ए-११०६/२०२०

सी. छाया महादेव इंदप ...याचिकाकर्ता  
विच्छद  
श्री. महादेव हरिश्चंद्र इंदप ... प्रतिवादी

प्रति श्री. महादेव हरिश्चंद्र इंदप राहणार मुकुतगम गाव-कोळोशी, ता. कागवळती जि. सिंधुदुर्ग, महाराष्ट्र

नोंद घ्यावी की, वरील उल्लिखित याचिकाकर्ता यांनी तुमच्या विच्छद हिंदू विवाह कायदा, १९५५ च्या कलम १३(१)(i-a) अंतर्गत पदपत्रातील याचिका दाखल केली आहे.

पुढे नोंद घ्यावी की, याचिकेची सुनावणी आणि अंतिम निर्णय वांदे येथील कुटुंब न्यायालय क्र. ०७, मुंबई येथे दि. १८ ऑक्टोबर, २०२५ रोजी सा. पीठ वांदे येथील कुटुंब न्यायालय मुंबई मध्ये सदर न्यायालय क्र. (जा प्रभार अतिमहत्त्वात्मक केल्या अन्य कोणत्याही पिढातील मानवीय कुटुंब न्यायाधिशसमक्ष निश्चित करण्यात आला आहे, जेव्हा तुम्ही व्यक्तिः-उपस्थित असणे आणि तुमचे लेखी निवेदन सादर करणे आवश्यक आहे आणि तुम्ही तसे करू न शकल्यास, मानवीय न्यायाधीश - कुटुंब न्यायालय क्र. ७ सदर याचिकेची तुमच्या विच्छद एकतर्फी सुनावणी सुरू करतील आणि त्यावर निर्णय पोषित करतील;

सदर सूचना श्री. एस. बी. इंगुलकर, न्यायाधीश, न्यायालय क्र. ७ यांच्याद्वारे दि. १६.०९.२०२५ रोजी आदेशित करण्यात आली.

माझ्या सही आणि न्यायालयाच्या शिक्क्याविरुद्धी दिनांक ३० सप्टेंबर, २०२२ रोजी पाठित

शिकता प्रभारी उप निबंधक कुटुंब न्यायालय मुंबई, वांदे कुर्ला संकुल, वांदे (पूर्व), मुंबई- ४०० ०१९.

**सिडको** महाराष्ट्र शिल्पकार

**बोली मागविणारी सूचना**

एनएमएमएल-१च्या केंद्रीय विहार मेट्रो स्टेशन येथे स्तंभ क्र. पी९२ ते पी९७ आणि स्पीड ब्रेकर्स पर्यंत व्हायाडक्टवर मोनो ऑब्जॉबॅन्ट नॉईस बॅरियर पुरविणे आणि बसविणे

महाराष्ट्राची शिडको मर्यादीत खाली नमूद केलेल्या कामाकरिता अनिवार्य पात्रता निकष पूर्ण केलेल्या, सिडको लि.कडे किंवा केंद्र शासन किंवा महाराष्ट्र राज्य शासन आणि त्यांच्या उपक्रमांकडे उचित तर आणि श्रेणीमध्ये नोंदणीकृत असलेल्या, ज्यांनी पूल/मेट्रो रेल्वे व्हायाडक्ट/मोनोरेल व्हायाडक्ट/पलायओव्हर्स/रेल्वे पूल/रोडवेज करिता नॉईज बॅरियर्स यांसारख्या तत्सम स्वरूपाची कामे पूर्ण केली आहेत अशा अनुभवी संभाव्य बोलीदारांकडून ई-निविदा प्रक्रियेद्वारे "ऑनलाईन" बाब द शतमान बोली मागविता आहेत.

१. कामाचे नाव : एनएमएमएल-१च्या केंद्रीय विहार मेट्रो स्टेशन येथे स्तंभ क्र. पी९२ ते पी९७ आणि स्पीड ब्रेकर्स पर्यंत व्हायाडक्टवर मोनो ऑब्जॉबॅन्ट नॉईस बॅरियर पुरविणे आणि बसविणे.  
२. सी. ए. क्र. : ०३/सिडको/ईईई(एमआर-11)/२०२५-२६. ३. बोलीकरिता ठेवण्यात आलेली किंमत: ₹ ६७,५६,३०८.०० (जीएसटी वगळता) इ. इ.र.अ. : ₹ ६८,०००/-, ५. नोंदणीकृत : वर्ग - IV आणि त्यावरील ६. पूर्तता कालावधी : १८० (एकशे ऐंशी) दिवस म्हणजेच ६ (सहा) महिने (पावसाळा समाविष्ट), ७. निविदा प्रक्रिया शुल्क : ₹ ५,९००/- (१% जीएसटी समाविष्ट) (जा परतला).  
बोली कार्यक्रमासह बोली प्रपत्र दि. ०३.१०.२०२५ रोजी १७.०९ वाजता वेबसाईट <https://mahatenders.gov.in> वर उपलब्ध होतील.

अधीक्षकीय अभियंता (मेट्रो)  
CIN - U99999 MH 1970 SGC-014574  
[www.cidco.maharashtra.gov.in](http://www.cidco.maharashtra.gov.in) शिडको/असंस्कृत/२९६/२०२५-२६

**आयबीबीएन २०१६ अंतर्गत ई-निविदा विक्री सूचना**

मे. यूजीएच व्हिडिओ हॉस्पिटल अँड मेडिकल रिसर्च सेंटर प्रायव्हेट लिमिटेड (परिसमापनामध्ये) नोंद, पत्ता: काकुली एन्वेलव्ह, सॅ. इन्डोरा, पणजी, गोवा ४०३००९

आयबीबीएन (परिसमापनामध्ये) लिमिटेडच्या, २०१६ चा निविदा क्र. २२ आणि अनुक्रमी। सह वातावरण आयबीबीएन, २०१६ चा कलम २५ (एफ) अन्वये परिसमापनाद्वारे परिसमापन मान्यता प्राप्त बनवण्या मे. यूजीएच व्हिडिओ हॉस्पिटल अँड मेडिकल रिसर्च सेंटर प्रायव्हेट लिमिटेड या खालील आगमनाच्या विक्रीकरिता ई-निविदा प्रक्रियेसाठी <https://bbi.baanknet.com> मॉर्केट प्लेस मॉडेलाने पाठवित येत आहेत.

परिसमापन विनिमयाच्या विनिमयन ३२(अ) ते (ड) अन्वये विक्री करण्याच्या मालमत्तेचे तपशील लॉट: जमीन आणि इमारत; काकुली एन्वेलव्ह, सॅ. इन्डोरा, पणजी, तळमंगल, ताकतुन; दिवाळी; या व्हिडिओ: इन्डोरा; व्हिडिओ: उत्तर गोवा, रायग; गोवा. किंवा: ४०३००९ येथे दिवाळी व्हिडिओ मॉडेलाने पाठवित येत आहेत. 'टीप: व्हिडिओ आग वेगळ्या २,०१६,५२ टी.सी. (इमारतीचा भाग) प्रत्यक्ष/संभाव्य यांना वर २०१६ मध्ये हस्तांतरित करण्यात आला होता आणि परिसमापनाची विक्री करणाऱ्या/विक्रीकरिता कराराने काढला ठेवण्याकरिता आयबीबीएन, २०१६ चा कलम ६६ अंतर्गत मान्यता एनव्हीएलसी मुंबई यांच्या संमतीने केलेला अर्थाईडिक्शन अर्ज एनव्हीएलसी मुंबई अंतर्गत परिसमापन पोषित आहे.

संबंधित प्रकटीकरण ई-निविदा प्रक्रिया मॉडेली दस्तऐवजांमध्ये देण्यात आलेले आहेत.

राखीव किंमत (₹.)	ईएमसी (₹.)	विस्तारयोग्य नवी रकम (₹.)
₹.९२.८८.८११/-	₹९,२२,८८१/-	१०,००,०००/-
ईएमसी पाठविण्याचा अंतिम दिनांक	२७.१०.२०२५	
ई-निविदा दिनांक आणि वेळ	२७.१०.२०२५ (स. ११.०० ते दु. १०.००)	

१. इच्छुक उमेदवार ऑनलाईन ई-निविदाच्या तपशिलावर उद्ये आणि शर्ती, बोली अर्ज, पात्रता किंवा, बोलीदारांवर उद्येपत्र, नमूद आगमन (इएमसी) आवश्यकता आहेत. आणि एनव्हीएलसी अर्जात, मुंबई यांच्या समान दाखले केलेल्या अर्थाईडिक्शन अंतर्गत विक्री करिता <https://bbi.baanknet.com> येथे उपलब्ध असलेले ई-निविदा प्रक्रिया मॉडेली दस्तऐवज पाहावे.  
२. संभाव्य बोलीदारांनी नमूद आणि दिवाळीकरिता संकेतित केल्या कलम २९ए अन्वये पात्रतेची टनी यांसारखे आवश्यक दस्तऐवज बँकॉट लिवात लॉटसाठी <https://bbi.baanknet.com/> वर सादर करावे.  
३. संभाव्य बोलीदारांनी ईएमसी दि. २७.१०.२०२५ रोजी किंवा त्यापूर्वी बँकॉट लिवात लॉटसाठी <https://bbi.baanknet.com/> वर सादर करावी.  
४. वरील अर्ज २ मध्ये उल्लेखिल्या इएमसीमध्ये नमूद करावे की, ते संकेतित केल्या कलम २९ए अन्वये लागू असेल. ५. संभाव्य बोलीदारांनी नमूद करावे की, जर कोणत्याही टप्यावर आग आढळल्यास, परिपत्रक क्र. आयबीबीएन/एलएचएच/८४/२०२५ दिनांक २८ मार्च, २०२५ नुसार आयबीबीएनच्या प्रमाणे इएमसी जमा करण्यात येईल.  
६. कृपया नोंद घ्यावी की, ईएमसी भरणा ई-निविदाच्या इएमसीमध्ये नमूद करावे आणि संबंधित लिखातकरिता 'सहभागी टा' वर किंवा कलम बँकॉट पॉलेटदार करण्यासाठी अर्जात ऑनलाईन ई-निविदावर येथे सहभागी टोकाकरिता पात्र बोलीदारांनी आणि दिवाळीकरिता दिवाळीकरिता आणि पॉलेट [www.baanknet.com](https://www.baanknet.com) वर परतारित करण्यात येतील. इच्छुक बोलीदारांनी लिवात पॉलेटमध्ये त्यांचा युज असावी आणि पावसई कलम आणि त्यांची इएमसी कलम पॉलेटच्या ई-निविदाच्या जमा करावी. इ-निविदा पॉलेटसंबंधी कोणत्याही चौकशीकरिता, बँकॉट (बँक अंतर्गत ऑनलाइन नेटवर्क), ईमेल आणि पॉलेट [support.baanknet@psballiance.com](mailto:support.baanknet@psballiance.com), मोबाईल क्र. : +९१ ८२९२२०२०२० येथे संपर्क साधावा.  
७. देय व्याजावर इच्छुक विक्री मोकळा (म्हणजेच स्वीकारण्यात आलेली बोली रकम अधिक लागू कर/शुल्क, पात्र झालेली इएमसी समायोजित किंवा/तर) भरणा करणाऱ्याकरिता यशस्वी बोलीदारास नमूद करण्यात आलेला कलम एलएओआयच्या दिनांकापासून ९० दिवस आहे.  
८. इएमसी जमा करणारे आणि बोली अर्ज सादर करण्याकरिता सहभागी आगमन/आवश्यकता असण्याची इच्छुक उमेदवारांनी परिसमापनाक [circ.ugbhvina@hospital@gmail.com](mailto:circ.ugbhvina@hospital@gmail.com) येथे संपर्क साधावा किंवा परिसमापनाचे प्राधिकृत प्रतिकारी यांना (+९१) ९२२०४४४४९९ येथे संपर्क साधावा.  
९. असे सध्द करण्यात येते की, ई-आगमन संभाव्य बोलीदारांना आमंत्रित करण्याकरिता आणि परिसमापन किंवा कॅनसेलर किंवा इच्छुक विक्री कोणत्याही प्रकारचे विक्रीचे बंधन निर्माण करत नाही. परिसमापनाक परिसमापन प्रक्रियेच्या दिनांकाची त्यांच्या नियुक्तीनुसार ई-निविदाच्या वेळीच कोणत्याही अर्जा आणि शर्ती अंतर्गत/ई-निविदावर/२२ करण्यात आलेल्या आणि/किंवा सुधारित करण्यात आलेल्या अर्जा आणि शर्ती अंतर्गत/ई-निविदाच्या कोणत्याही टप्यावर कोणत्याही परिणामा न देता किंवा कोणत्याही कारण न देता कोणत्याही बोली नकारण्याचा अधिकार आहे.  
१०. ई-निविदा पत्रात "ससे आहे येथे आहे", "ससे आहे जे आहे", "येथे जे आहे" आणि "कोणत्याही आभारार्थिभाव" तत्वार आर्जातित करण्यात येईल.

श्री. निरेशी कृष्णा शिरोली  
परिसमापक - यूजीएच व्हिडिओ हॉस्पिटल अँड मेडिकल रिसर्च सेंटर प्रायव्हेट लिमिटेड (परिसमापनामध्ये)  
आयबीबीएन आय नोंद, क्र. IBBI/PA-002/IP-N00842/2019-2020/12695 पत्ता: ५ सी मेला रावत, एराय पॅलेटकार मार्ग, दादर मुंबई

दिनांक: ०९.१०.२०२५  
दिनांक: मुंबई